

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

77(ND)/2015

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.10.2018.**

**NAME OF THE COMPANY: Mr. Farooq Ahmad Shala M/s. Peacock Tours
Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397-398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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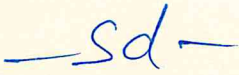
Present for the Petitioner: Mr. Rahul & Ms. Priya, Advocates


Present for the Respondent: Mr. Abhishek Kumar, Mr. Shailesh Suma,
Mr. Nandini Nagar &
Ms. Bhavya Bharti Advocates

ORDER

CA-489/2018 has been filed by the respondents praying for permission to change the constitution of Boards of Directors by accepting the resignation of respondent no. 3 and appointing another director in his place. It is not disputed that the shares of the petitioners have been surrendered to the respondent on execution of the Transfer deed. However, he submits that the same was under duress and coercion. In light of the facts and circumstances of the case, pending final disposal of the petition, it would be expedient to permit Respondent N.2 to accept the resignation of Respondent No.3,

Be listed for final arguments 13th May, 2019 already date fixed


**(Deepa Krishnan)
Member (T)**


**(Ina Malhotra)
Member (J)**

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